

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 7/TT/2023

Subject	Petition for determination of transmission tariff from COD-31.3.2024 for two no. of assets under POWERGRID works Associated with Additional 400 kV feed to Goa.
Date of Hearing	15.12.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Limited and 20 Others
Parties Present	Ms. Abiha Zaidi, Advocate, PGCIL Shri Naman Kumar, Advocate, PGCIL Shri Gaurav Dudeja, Advocate, GTTPL Shri Dhruval Singh, Advocate, GTTPL Shri Vallinayagam, Advocate, TANGEDCO Shri Zafrul Hasan, PGCIL Shri Pankaj Sharma, PGCIL Shri Sandeep Rajpurohit, GTTPL

Record of Proceedings

The present petition has been filed by PGCIL for the determination of transmission tariff from COD to 31.3.2024 in respect of Asset-A: 2 Nos. 400 kV Line Bays at 400 kV at Mapusa Sub-station (for termination of Xeldem-Mapusa 400 kV D/C (Quad) Line, (Line under TBCB) and Asset-B: 1x80 MVAR, 420 kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi-GIS) Sub-station [for Narendra (New)-Xeldem 400 kV Quad line formed after LILO of one circuit of Narendra (Existing)-Narendra (New) 400 kV D/C quad line at Xeldem] under Powergrid works associated with additional 400 kV feed to Goa.

2. Learned counsel for the Petitioner submitted that they have already made all the relevant submissions. The rejoinder to the reply of Respondent No.21, Goa Tamnar Transmission Projects Limited (GTTPL) has been submitted vide affidavit dated 15.11.2023.

3. In response to a query of the Commission, learned counsel for GTTPL submitted that the associated assets viz., Xeldem-Mapusa 400 kV D/C (Quad) Line and Narendra (New)-Xeldem 400 kV Quad line formed after LILO of one circuit of Narendra (Existing)-



Narendra (New) 400 kV D/C quad line at Xeldem are under construction and the delay is mainly due to forest clearance and the Hon'ble Supreme Court order to re-route the transmission line. The associated assets are anticipated to be put into commercial operation in June 2024.

4. The learned counsel for GTTPL made the following submissions:

- a. There is a mismatch of about 2 months between the SCODs of the transmission assets of the Petitioner and its Xeldem-Mapusa and Narendra-Narendra Line from the stage of planning, and GTTPL should not be saddled with any liability in this regard.
- b. The relaxation of 8 months allowed by the Ministry of Power for the Covid-19 pandemic extends the SCOD of its transmission assets by another 8 months, and GTTPL should not be burdened with the transmission charges during this period.
- c. The delay in the execution of the associated transmission assets is due to *force majeure* conditions for which GTTPL should not be made liable for payment of the transmission charges during the delay as it is not a controllable factor.
- d. GTTPL has filed Petition No. 239/MP/2021 before the Commission seeking an extension of the SCOD of its assets on account of *force majeure* events, which is pending adjudication before the Commission.

5. In response, the learned counsel for the Petitioner submitted as follows:

- a. Extension in SCOD due to *force majeure* and MoP circulars will not absolve GTTPL from the payment of transmission charges in terms of the 2020 Sharing Regulations.
- b. GTTPL should coordinate with the licensee (including the deemed licensee) executing the upstream or downstream transmission projects and the Central Electricity Authority to ensure the execution of the project in a matching timeline. It is also the responsibility of GTTPL to implement a transmission line in a matching time frame with the Petitioner's assets.
- c. The *force majeure* condition of GTTPL does not absolve the right of the Petitioner to recover the transmission charges for the assets.

6. Learned counsel for GTTPL submitted that this matter may be considered along with Petition No. 239/MP/2021, as the details submitted for delay in the said petition may be relevant for approval of the sharing of transmission charges. He further requested three weeks' time to file detailed Written Submissions on the delay in the execution of its assets.

7. Learned counsel for the Petitioner sought one-week time to file its Written Submissions after filing of the Written Submissions by GTTPL.



8. The Commission directed GTTPL to submit its Written Submissions by 16.1.2024 with an advance copy to the Petitioner, who may file its Written Submissions by 23.1.2024. The Commission further directed the parties to adhere to the timeline for filing of Written Submissions and observed that no extension of time will be granted.

9. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

